

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(B)

OA No.865/2004

New Delhi this the 15th day of April, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

S.R. Prabhas,
System Supervisor,
Central Electricity Authority,
Ministry of Power, Govt. of India,
Room No.325, Sewa Bhawan,
R.K.Puram, New Delhi-110066.

...Applicant
(By Advocate: Applicant in person)

VERSUS

Union of India through

1. The Joint Secretary (Pers.),
Department of Expenditure,
Ministry of Finance, Govt. of India.
2. The Central Electricity Authority,
Sewa Bhawan, R.K.Puram, New Delhi-110066.
3. The Secretary, Ministry of Power,
Govt. of India, Sakti Bhawan, New Delhi-110001.

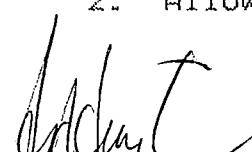
...Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal :

The applicant states that he may be permitted to withdraw the present petition but permission may be granted to file another petition on the same cause after incorporating certain facts, which are inadvertently omitted. Subject to aforesaid, he does not press the present petition.

2. Allowed as prayed. Dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/